

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

(IB)-603(PB)/2017

IN THE MATTER OF:

Mr. Rajendra Sharma

Vs

.... APPLICANT / PETITIONER

Anil Special Steel Industries Ltd. & anr.

....

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Coram:

Order delivered on 18.01.2018

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant : Ms. Aruna Gupta, Advocate

For the Respondent :

ORDER

Learned Counsel for the petitioner has shown us the affidavit of service and acknowledgment in respect of paper book by both the respondents.

We passed over the matter for the appearance of the respondent. In the second call also, no one has put in appearance. Therefore, the respondents are proceeded ex-parte.

List for arguments on 31st January, 2018.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)